

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2917

ANSWERED ON:02.08.2017

Cases against IAS/IPS/IRS Officers

Mahtab Shri Bhartruhari;Meena Shri Harish Chandra;Mullappally Shri Ramachandran

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the cases of corruption, disproportionate assets and other serious allegations against IAS/IPS/IRS officers have come to the notice of the Government and in some cases vigilance inquiries are going on;
- (b) if so, the details thereof during each of the last three years and the current year, State and cadre-wise;
- (c) the number of officers convicted and dismissed along with the details of their wealth confiscated across the country during the said period, State and cadrewise;
- (d) the mechanism in place to monitor the functioning of such officers in the country; and
- (e) the other steps taken/being taken to keep a check on corruption and bring transparency in the functioning of such officers along with the achievements thereof?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

- (a) & (b): Yes Madam. As per the report of the respective cadre controlling authorities, details of the prosecution sanctions granted against delinquent officers belonging to IAS/IPS/IRS from 2014-15 onwards is as per Annexure-I.
- (c): The number of officers who have been dismissed/ removed with the approval of the competent authority on completion of departmental proceedings during the last three years and current year (till date) are as per Annexure-II.
- (d) & (e):
 - (i) The Central Government is fully alive and committed to implement its policy of "Zero Tolerance against Corruption" and has taken several measures to combat corruption and improve the functioning of the Government. These inter alia include:
 - (ii) To increase transparency in government and effectiveness of RTI Act, an Online RTI web Portal (<https://rtionline.gov.in>), launched in August, 2013 by D/o Personnel and Training with Central Public Authorities aligned to it making it convenient for citizens to file RTI requests and First Appeals on-line;
 - (iii) Issue of Instructions by the CVC asking the organizations to adopt Integrity Pact in major procurement activities;
 - (iv) Ratification of the United Nations Convention against Corruption (UNCAC) in 2011;
 - (v) Placing of details of immovable property returns of all Members of the All India Services and other Group 'A' officers of the Central Government in the public domain;
 - (vi) Setting up of additional Special Courts exclusively for trial of CBI cases in different states;
 - (vii) Introduction of e-governance and simplifications of procedure and systems;
 - (viii) Disbursement of welfare benefits directly to the citizens under various schemes of the Government in a transparent manner through Direct Benefit Transfer initiative.
